

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No224
CP(IB)/190(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Indian Bank (Formally known as Allahabad Bank) through
RP Anil Kashi Drolia)
V/s
Navin Kumar Tayal Personal Guarantor of K- Lifestyle &
Industries Ltd

.....Applicant

.....Respondent

Order delivered on 19/10/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Application is filed u/s 95 of the IBC, 2016. The issue of constitutional validity of Section 95 of IBC, 2016 is pending before Hon'ble Supreme Court. In view of the same, matter stands adjourned to 21.12.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**